

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH CALCUTTA

An application u/s 17 of the Administrative Tribunal Act, 1985 with Contempt of Court (CAT) Rules, 1992;

In the matter of:

Contempt Petition (Civil)

- And-

In the matter of:

C P C No. | 08 of 2018 arising out of O A No. 350/00695 of 2017;

- And-

In the matter of:

Willful, deliberate, contumacious violation of the order and direction passed by the Hon'ble Tribunal dated 18th May, 2017 in O.A.No. 350/00695 of 2017 (Dinesh Paswan -Vs.- Union of India & Ors);

-And-

In the matter of:

An Act of Commission of Offence under the Contempt of Courts Act by not acting (as per para C (i) of the master circular as directed by this Hon'ble Tribunal;

- And-

In the matter of:

SHRI DINESH PASWAN son of Sri Kapildeo Paswan, residing at Village – Mihijam Chhata Dangal, P.O. – Mihijam, P.S. - Mihijam, Nearest Railway Station: Chittaranjan, District – Jamtara, Jharkhand – 815 354.

.....Applicant

-Versus-

- 1. SRI MUNNU GOYEL, DIVISIONAL RAILWAY MANAGER, Howrah Division, Eastern Railway, Howrah 711 101.
- SRI ARUN NAIR, CHIEF
 PERSONNEL OFFICER, Eastern Railway,
 Koilaghata, Kolkata 700 001.
- 3. PALLABI GOSWAMI, SENIOR

 DIVISIONAL PERSONNEL OFFICER,

 Eastern Railway, Howrah, Pin 711 101.
- 4. SRI R.K. NATH, SENIOR
 DIVISIONAL MECHANICAL ENGINEER
 (D), Eastern Railway, Howrah, Pin 711
 101.

.....Respondents/Contemnors

The humble petition of the applicant above named.

CENTRAL ADMINISTRATIVE TRIBUNAL **KOLKATA BENCH** KOLKATA

CPC/350/108/2018 (-C.A.350/695/2017) Date of Order: 26, 8,19

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

DINESH PASWAN

VS.

UNION OF INDIA & OTHERS (MUNNU GOYEL, D.R.M., HOWRAH & OTHERS)

For the applicant

: Mr. A.K. Gupta, counsel

For the respondents: None

ORDER

Bidisha Banerjee, Member (J):

This contempt petition has been filed alleging wilful and deliberate violation of the order passed by this Tribunal on 18.05.2017 in O.A.No.350/695/2017.

- 3. Heard Mr. A.K. Gupta, Id. counsel for the applicant. None appears on behalf of the alleged contemnors/respondents.
- The O.A. was disposed of on 18.05.2017 with the following directions:-
 - Though no notice has been issued still then we think it appropriate to dispose of this O.A. without waiting for reply by directing the respondent Nos.2,3 & 4 that if any such representation have been preferred on 12.4.2017 and the same is still pending consideration, then it may be considered and disposed of by way of a well-reasoned order within a period of two months from the date of receipt of a copy of this order under communication to the applicant, and if the applicant's grievance is found to be genuine, then expeditious steps may be taken within a further period of three months from the date of such consideration to extend those benefits to the applicant.

- 6. We make it clear that we have not gone into the merits of the matter and all points are kept open for the respondents to consider the same as per the rules and regulations in force.
- 7. A copy of this order along with paper book be transmitted to the respondent Nos. 2,3 & 4 by speed post for which Mr. Chakraborty undertakes to deposit necessary cost in the Registry within this week.
- 8. With the aforesaid observation and direction, the O.A. is disposed of."
- 5. It appears that in pursuance of the order of this Tribunal in the O.A., the respondents passed order on 31.07.2017. Therefore, the order of this Tribunal was complied with.
- 6. Accordingly the contempt proceeding is dropped. No order as to cost.

(Dr.Nandita Chatterjee)
Member (A)

(Bidisha Banerjee) Member (J)

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